

15.29½ hrs.

RE: HEALTH (PERIODICAL MEDICAL CHECK-UP OF PRESIDENT AND PRIME MINISTER OF INDIA) BILL

Mr. Deputy-Speaker: Now, we shall take up Bills for introduction. The first one is in the name of Dr. Chandrabhan Singh. The hon. Member is not here.

15.30 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of articles 75 and 164) by Shri Hari Vishnu Kamath.

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

Shri Hari Vishnu Kamath: I introduce the Bill.

15.30 hrs.

CONSTITUTION (AMENDMENT) BILL—contd.

(Amendment of Articles 22, 32 and omission of Article 359 by Shri Madhu Limaye.

Mr. Deputy-Speaker: Further consideration of the following motion moved by Shri Madhu Limaye on the 4th March 1966:—

"That the Bill further to amend the Constitution of India, be taken into consideration".

Shri Hathi to continue his speech.

Shri S. M. Banerjee (Kanpur): The Minister had hardly begun on the previous day. He may speak later, after half an hour.

Mr. Deputy-Speaker: No, no, he had started.

Shri S. M. Banerjee: That was just Mr. Deputy-Speaker, Sir'.

Mr. Deputy-Speaker: Let him go on.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Mr. Deputy-Speaker, the Bill proposes to amend the Constitution of India, mainly art. 22, namely:

"In article 22 of the Constitution, in clause (4) for the words 'No law providing for preventive detention shall authorise the detention of a person for a longer period than three months unless—' the following shall be substituted, namely:—

"No law providing for preventive detention shall take effect except during the period of emergency proclaimed under art. 352 and no such law shall authorise the detention of a person for a longer period than three months—unless—".

The second amendment proposed is for the omission of clause (4) of article 32 and the third, in clause 4, is for the deletion of art. 359.

From the speeches of hon. Members, it was apparent that the present Bill was discussed in the background of the use of the Defence of India Act and Rules thereunder. Complaints were made by the Mover about the misuse of the Defence of India Act. Shri N. C. Chatterjee, for whom I have the greatest respect and regard,